

[Shri Satya Narayan Sinha]

(2) Shri Braj Raj Singh's resolution seeking disapproval of the Sugar Export Promotion Ordinance, 1958.

(3) Consideration and passing of—

(a) The Sugar Export Promotion Bill, 1958;

(b) The Trade and Merchandise Marks Bill, 1958, as reported by the Joint Committee.

(c) The Central Sales-Tax (Second Amendment) Bill, 1958, as reported by the Select Committee; and

(d) the Industrial Disputes (Banking Companies) Decision Amendment Bill, 1958.

(4) Discussion on Chaudhury Committee's Report on Port and Dock Workers and the Government's Resolution thereon on a motion to be moved by Shri Asoka Mehta and others on Wednesday, the 27th August, at 3 P.M.

Shri Naushir Bharucha (East Khadesh): May I know whether, as decided by the Business Advisory Committee, a No-Day-Yet-Named Motion might be taken up on Wednesday?

Mr. Speaker: It was understood that this motion will be taken up on Wednesday.

Shri Satya Narayan Sinha: Chaudhury Committee's Report will be discussed on Wednesday.

Mr. Speaker: If it cannot be taken up on Wednesday, it will be taken up on some other day.

12.05 hrs.

BANARAS HINDU UNIVERSITY
(AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF SELECT COMMITTEE

Sardar Hukam Singh (Bhatinda): I beg to move:

"That the time appointed for the presentation of the Report of the

Select Committee on the Banaras Hindu University (Amendment) Bill, 1958, be extended upto the 27th August, 1958."

In this connection, I might also refer to an amendment a copy of which has just been handed over to me. Pandit Govind Malaviya has put in the following amendment:

"That in place of "27th August" the words "15th September" be substituted and at the end of the motion the following be added:—

"With further instructions to proceed to the University, study the situation there; if necessary, ask for further information and examine witnesses and report whether the purpose underlying the Bill can be satisfactorily achieved by this Bill or in any other way."

At this stage, I think this will not be permissible. We have been assigned a certain task by this august House and we have to present our report to the House. The Select Committee has only come up here with a request to the House that the time given to it may be extended. An amendment such as this could be made when this Bill was being considered here, but that time had gone and the amendment was not made at that time. We have almost completed the work so far as the constitution of the executive committee and the selection committee are concerned and we have taken decisions. The screening committee only remains and we are meeting today. I think with the co-operation of Members and with their assistance, we may be able to finish it this evening. At this stage, to go over the whole thing and say that the committee should go to the spot and find out the situation with their own eyes, etc. may not be advisable. So far as the committee is concerned, I have only got this objection that this would be out of order at this stage when we have come up for the extension of time by a day for the presentation of the report.

Pandit Govind Malaviya (Sultanpur): My amendment was only meant to be helpful. As the committee is doing its work here, the situation there at Banaras has become rather very bad.....

Mr. Speaker: Apart from the merits, how is this amendment in order? The original motion is that time be extended for presenting the Select Committee report, but other things are being added in the amendment. This is out of order. The scope of the amendment is entirely different from the scope of the original motion. I can only put to the House the first part of the amendment, namely, for "27th August", substitute "15th September." That is in order. The rest is out of order.

Pandit Govind Malaviya: I have no objection. As I said, I only want to be helpful. I included the second part because....

Mr. Speaker: We do not go into the merits of it. I rule that this is out of order. The motion is for extension of time for the presentation of the report by the committee as originally appointed. It is for the Select Committee to find out whether it is necessary to go to any particular place or examine any more witnesses. Indirectly Pandit Govind Malaviya wanted here to authoritise the Select Committee to say that the Bill is useless and it ought not to be proceeded with. Then he says in his amendment, "whether the purpose underlying the Bill can be satisfactorily achieved... in any other way". Both the matters that are referred to in the second part of the amendment are out of order.

So far as the first part is concerned, if he insists on my putting it to the vote of the House, namely, for "27th August" substitute "15th September", I have no objection to do so.

Pandit Govind Malaviya: I have no objection to only a portion being put. But unless the Government wishes to accept that, there is no point in my

pressing it before the House. As I said, I have suggested this because I feel that the work will be better done that way.

Mr. Speaker: We are going into the merits of it.

Sardar Hukam Singh: The committee do not want any further time beyond this. Can another hon. Member who is not a member of the Select Committee say that the time should be extended to a particular date, when the committee say that they do not want any more time?

Pandit Govind Malaviya: When this Select Committee was appointed here, you were pleased to say that the various things could be gone into by the Select Committee....

Mr. Speaker: I am not ruling the first portion out of order. It is open to any hon. Member of the House to write to the committee to enable the committee to go into all these matters. The Member may say that the time may be extended, though the committee may not feel it is necessary. It is up to the House to decide. But normally the House will not depend on the opinion of an individual member, when the committee does not want more time. But it is for the House to decide.

Pandit Govind Malaviya: As you have suggested, I will write to the committee suggesting that they may take more time and do all those things.

Mr. Speaker: Very well. The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Banaras Hindu University (Amendment) Bill, 1958, be extended up to the 27th August, 1958."

The motion was adopted.